

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI.**

Application No. 224 of 2017 Suo Motu (SZ)

Suo Motu Proceedings

Based on the News Paper Report published in

“Dinakaran” Tamil Daily dated 10.10.2017

Dumping of Biomedical waste at Puzhal Lake.

Vs

The Tamil Nadu Pollution Control Board,
No/.76, Mount Salai, Guidy,
Chennai- 600032 & others

... Respondents

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**Filed by
Thiru.C. Kasirajan,
Advocate, Chennai.**

**BEFORE THE NATIONAL GREEN TRIBUNAL
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Vs

The Government of Tamil Nadu,
Ref. by its Chief Secretary,
Govt. Secretariat, Fort St. George,
Chennai - 600032 & others

... Respondents

**REPORT FILED ON BEHALF OF THE RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD.**

I, Josephine Sahayarani, daughter of M. Jesu Rajan, Christian, aged about 56 years, having office at No.76, Mount Salai, Guindy, Chennai - 32, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board and I am filing this Report on behalf of the Respondent Board and as such I am well acquainted with the facts of the case as per records.

2. It is respectfully submitted that the Hon'ble NGT has passed order dated order dated 03.06.2021 in O.A. No.224 of 2017 and directed as follows:-

"Para 8: It is also not clear from the report as to whether any action has been taken by the Pollution Control Board against those units which are operating without obtaining necessary authorization under the Biomedical

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23/7/2024
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

*Pl. Name,
with sign
date*

Waste Management Rules, 2016 and Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016. They have also not mentioned as to whether what are all the mechanisms that are being adopted by these units for disposal of the date expired medicines and if not, what is the nature of action taken against them for unscientific disposal of the same which is likely to result in environmental degradation.

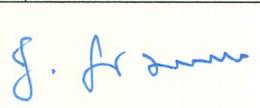
Para 9: So under such circumstances, we direct the Pollution Control Board to file a further report detailing these aspects as well, so that this Tribunal can dispose of the case in an effective manner”.

3. It is respectfully submitted that there are five Pharmaceutical formulation units operating in and around Ambattur Industrial Estate. All the five units have made agreement with the common Bio Medical / Common Hazardous waste disposal facility and all the five units have been issued with consent of the Board and obtained Authorization under Biomedical waste management Rules, 2016 / Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for further treatment and scientific disposal of their discarded & expired medicines to authorized Biomedical / Hazardous waste common disposal facility. All these units have separate area earmarked for the storage of date expired medicine / discarded medicines and dispose it to the common facility:

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S. No.	Name of unit	Product	Quantity of Biomedical waste generated for which authorization issued	Remarks
1.	Twenty First Century Pharmaceuticals Pvt Ltd	1. Tablets 15 Million/Month	0.416 T/ Annum	The unit made agreement with the common Bio Medical waste disposal facility. The date expired medicine / discarded medicines are being collected and stored in a separate earmarked area and the common Bio Medical waste facilitator collects the waste from the unit in dedicated vehicles for further treatment and scientific disposal in their facility
2	South East Pharamaceuticals	1. Paracetamol Syrup 10 KL/M 2. Liquid Antacid - 2 KL/M 3. B-Complex Liquid 0.5 KL/M	0.803 T/ Annum	The unit made agreement with the common Bio Medical waste disposal facility. The date expired medicine / discarded medicines are being collected and stored in a separate earmarked area and the common Bio Medical waste facilitator collects the waste from the unit in dedicated vehicles for further treatment and



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				scientific disposal in their facility
3	Sai Mirra Innopharm Pvt Ltd	1. Tablets & capsules - (14000000Nos./ Month) or 12 Tonnes / Month 2. Liquid Syrup 30 KL/MONTH	6 T/ Annum	The unit made agreement with the common Hazardous waste disposal facility. The date expired medicine / discarded medicines are being collected and stored in a separate earmarked area and the common Hazardous waste facilitator collects the waste from the unit in dedicated vehicles for further treatment and scientific disposal in their facility
4	Rikenbik Pharma	Tablets 1000000 NOS/DAY	2.9 T/ Annum	The unit made agreement with the common Hazardous waste disposal facility. The date expired medicine / discarded medicines are being collected and stored in a separate earmarked area and the common Hazardous waste facilitator collects the waste from the unit in dedicated vehicles for further treatment and scientific disposal in their facility

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5	AI Optics Private Limited	Manufacturing of Intraocular Lens 50000 Numbers/Month	0.219 T/ Annum	The unit made agreement with the common Bio Medical waste disposal facility. The date expired medicine / discarded medicines are being collected and stored in a separate earmarked area and the common Bio Medical waste facilitator collects the waste from the unit in dedicated vehicles for further treatment and scientific disposal in their facility
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4. It further submitted that all these Pharmaceutical formulation units have been strictly instructed not to dispose any Bio Medical waste such as discarded medicines and date expired medicines outside premises under any circumstances and to dispose the same only through Common Bio Medical waste treatment facility.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal (Southern Zone) may be pleased to take this Report on record and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

J. Aravindan 8/23/24

JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032
BEFORE ME

VERIFICATION

I, Josephine Sahayarani, daughter of M. Jesu Rajan, working as Joint Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600032, do hereby submit that the contents of the above report are true to the best of my knowledge through records.

Verified at Chennai on this 23rd day of July, 2021.

J. Sahayarani 23/7/21
JOINT CHIEF ENVIRONMENTAL ENGINEER
TAMIL NADU POLLUTION CONTROL BOARD
No. 76, MOUNT SALAI, CHENNAI-600 032

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**REPORT FILED ON BEHALF OF
THE RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD**

**Advocate for Respondents: TNPCB
Thiru.C. Kasirajan,
Advocate, Chennai.**

Dated: 23.07.2021.

Date of hearing on 29.07.2021.

